

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 208 of 2020**

**In the matter of:**

**Piyush Dilipbhai Shah & Ors.**

**....Appellants**

**Vs.**

**Syngenta India Ltd.**

**....Respondent**

**Present**

**For Appellants: Mr. Piyush Dilipbhai Shah (Appellant in person representing all Appellants).**

**For Respondent: Mr. Janak Dwarkadas & Dr. U.K. Chaudhary, Sr. Advocates along with Mr. Gyanendra Kumar, Mr. Tapan Deshpande, Mr. Robin Grover, Ms. Shikha Tandon & Mr. Jitesh Dhingra.**

**With**

**Company Appeal (AT) No. 220 of 2020**

**In the matter of:**

**Devinder Parkash Kalra & Ors.**

**....Appellants**

**Vs.**

**Syngenta India Ltd.**

**....Respondent**

**Present**

**For Appellants: Mr. Kausik Chatterjee & Ms. Samridhi, Advocates.**

**For Respondent: Mr. Janak Dwarkadas & Dr. U.K. Chaudhary, Sr. Advocates along with Mr. Gyanendra Kumar, Mr. Tapan Deshpande, Mr. Robin Grover, Ms. Shikha Tandon & Mr. Jitesh Dhingra.**

*Cont/-...*

**ORDER**  
**(Virtual Mode)**

**11.02.2021:** Heard Learned Counsel for the parties and Mr. Piyush Dilipbhai Shah, Appellant in person at length. Arguments concluded. Parties may file Additional Written Submissions not more than three pages within a week along with relevant citations.

**'Reserved for Judgment'.**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Mr. Kanthi Narahari]**  
**Member (Technical)**

*Sim/Kam*